

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).11823 OF 2018

M/S. KISAN SAHAKARI CHINI MILLS LTD.

APPELLANT(S)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

RESPONDENT(S)

O R D E R

Perused Office Report dated 15th October,
2019.

Four weeks' time is granted to the appellant
to take steps to cure the office objection(s),
failing which the appeal shall stand dismissed for
non-prosecution without further reference to the
Court.

If necessary information is furnished and
steps are taken to cure the office objection(s) in
time, Registry is directed to process the matter
further.

....., J.
(A.M. KHANWILKAR)

ITEM NO.25

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11823/2018

M/S. KISAN SAHAKARI CHINI MILLS LTD.

Appellant(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

Respondent(s)

(OFFICE REPORT ON DEFAULT IS LISTED)

Date : 25-10-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
 [IN CHAMBER]

For Appellant(s) Ms. Kavita Jha, AOR
 Mr. Anant Mann, Adv.

For Respondent(s) Ms. Sunita Sharma, Adv.
 Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
 O R D E R

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If necessary information is furnished and steps are taken to cure the office objection(s) in time, Registry is directed to process the matter further.

(NEETU KHAJURIA)
 COURT MASTER

(VIJAY KUMAR)
 BRANCH OFFICER

(Signed order is placed on the file.)